

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Jammu/ Srinagar)

Subject:- Appointment of District Judges on adhoc basis.
Reference:-Letter No.25147/GS dated 31-12-2020 from the
Registrar General, J&K High Court, Jammu.

GOVERNMENT ORDER NO: 153 - JK(LD) of 2021.
D A T E D : 15- 01 - 2021.

As recommended by the High Court, sanction, in terms of rule 20 of the Jammu and Kashmir Higher Judicial Service Rules 2009, is accorded to the ad-hoc appointment of the following Sub Judges as District Judges:-

S/Shri

1. Abdul Nasir.
2. Surinder Singh.
3. Javid Ahmed Gilani.
4. Mohammad Amin Mir.
5. Ajay Kumar Gupta.
6. Sudhir Kumar Khajuria.
7. Om Prakash Thakur.
8. Gowher Majid Dalai.
9. Javed Alam.
10. Mehraj-ud-Din Sofi
11. Surjeet Singh Bali
12. Om Prakash Bhagat.
13. Manjeet Singh Manhas
14. Naushad Ahmed Khan.
15. Som Lal.
16. Mohammad Ashraf Bhat
17. Pradeep Kumar

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The aforesaid ad-hoc appointments shall be subject to the following conditions:-

- i. The ad-hoc appointments shall be for a period of six months or till the regular selection /appointment is made, whichever would be earlier.
 - ii. The adhoc appointments shall not confer any right to claim seniority or any other superior right to the adhoc appointees viz- a-viz those who may be appointed pursuant to regular selection against direct or LCE quota; and
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iii. The adhoc appointees shall be reverted to the cadre of Civil Judges (Sr. Division)/Sub-Judges in case they are not found fit for promotion to the post of District Judge after regular selection process or in case sufficient posts are not available for their promotion on regular basis.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 15 -01.2021.

NO:LD(A)2016/81

Copy to the:-

1. Principal Secretary to Hon'ble Governor, J&K, Jammu.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Secretary to Government, General Administration Department.
4. Registrar General, J&K High Court, Jammu.
5. Principal Secretary to Hon'ble Chief Justice, J&K High Court, Jammu.
6. Director Information, J&K, Jammu.
7. Director Archives, Archaeology and Museums, J&K, Jammu.
8. Principal Private Secretary to Chief Secretary for information of the Chief Secretary.
9. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
10. Concerned Judicial Officers.
11. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
12. Government Order file.
13. Concerned file.

Ashish Gupta
15.01.2021

(Ashish Gupta)
Deputy Legal Remembrancer

Ashish Gupta
15.01.2021